

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/333/2020

This the 28th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Haq Nawaz Khan, aged 50 years, S/o Late Sh. M.B. Khan, R/o Flat No. 12, Block 7th (Old), Gulshan Ground, Gandhinagar Jammu.

.....Applicant
(Advocate: Mr. Anuj Diwan)

Versus

1. State of Jammu & Kashmir, through its Chief Secretary J&K Govt, Civil Sectt, Jammu.
2. Financial Commissioner Home, Civil Sectt. J & K Jammu.
3. Principal Secretary to Govt, General Administration Deptt, J&K Govt, Civil Secretariat, Jammu.
4. Director General of Police, P.H.Q., Jammu

.....Respondents

(Advocate: Mr. Sudesh Magotra, DAG)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Mr. Anuj Diwan, Advocate had appeared on behalf of the applicant on the last date of hearing i.e., 24.08.2020 and submitted that he will file his power of attorney within 10 days, however, the same has not been done till date. Vide order dated 02.06.2008, an amended OA was directed to be filed, however, the same was also not done, hence, last opportunity was given to

learned counsel for the applicant to file amended OA, however, the same has not been done till date.

2. Today, Mr. Anuj Diwan, Advocate submits that the applicant is no longer in touch with him. The other Advocate namely, Mr. F.A. Natnoo, who had also appeared earlier in this case has submitted that he is no longer representing the applicant in this case anymore.

3. In view of the above, the TA is dismissed for non prosecution and consigned to records.

4. No order as to cost.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)